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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(COMM) 611/2019 & I.A.15352/2019, I.A.15353/2019, IA..1766/2020, I.A.5210/2020, I.A.10594/2020, I.A.11544/2020, I.A.2193/2021, I.A.2194/2021, I.A.2195/2021, I.A.2244/2021

FMC CORPORATION & ANR.

..... Plaintiffs

Through: Mr. Sudhir Chandra Agarwal, Sr. Advocate with Mr. Pravin Anand, Mr. Dhruv Anand, Ms. Udit Patro, Ms. Kavya Mammen and Ms. Sampurnaa Sanyal, Advs.

versus

NATCO PHARMA LIMITED

..... Defendant

Through: Mr. J. Sai Deepak, Mr. Avinash K. Sharma and Mr. Ankur Vyas, Advs.

+ CS(COMM) 69/2021 & I.A.2084/2021, I.A.2085/2021, I.A.2086/2021, I.A. 4101/2021

FMC CORPORATION

..... Plaintiff

Through: Mr. S. Guru Krishnakumar, Sr. Adv. with Mr. Pravin Anand, Mr. Dhruv Anand, Ms. Udit M. Patro, Ms. Kavya Mammen and Ms. Sampurnaa Sanyal, Advs.

versus

BEST CROP SCIENCE LLP & ANR.

..... Defendants

Through: Mr. Akhil Sibbal, Sr. Adv. with Ms. Sneha Jain, Dr. Amitavo Mitra, Dr. Victor Tandon, Ms. Shruti Jain, Advs.

CS (COMM) 611/2019 & 69/2021

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**CORAM:  
HON'BLE MR. JUSTICE C.HARI SHANKAR**

**ORDER**  
% **07.04.2021**

1. As this Court is not sitting after lunch owing to a COFEPOSA Board meeting, it is not possible to hear these matters today.
2. Accordingly, re-notify on 19<sup>th</sup> April, 2021 as the first part-heard matters at the end of the Board.

**APRIL 7, 2021/kr**

**C.HARI SHANKAR, J**